

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

IA 122 /2017 in C.P. No. 41/73(4)/NCLT/AHM/2017

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 26.05.2017**

Name of the Company:

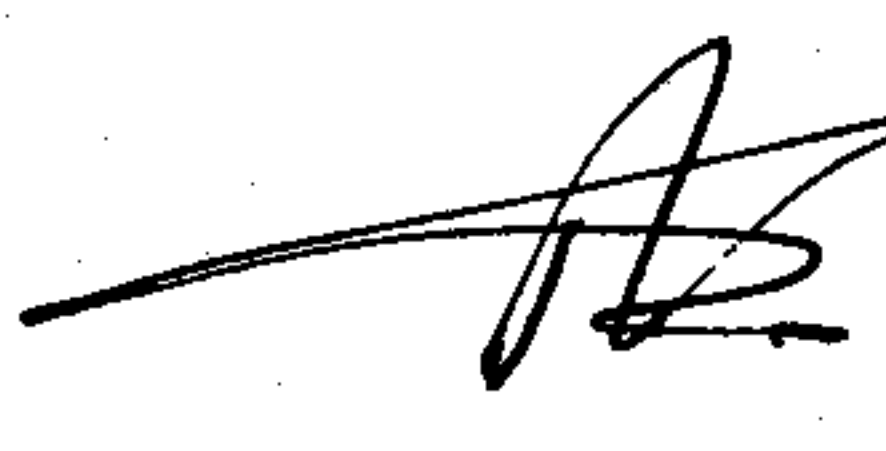
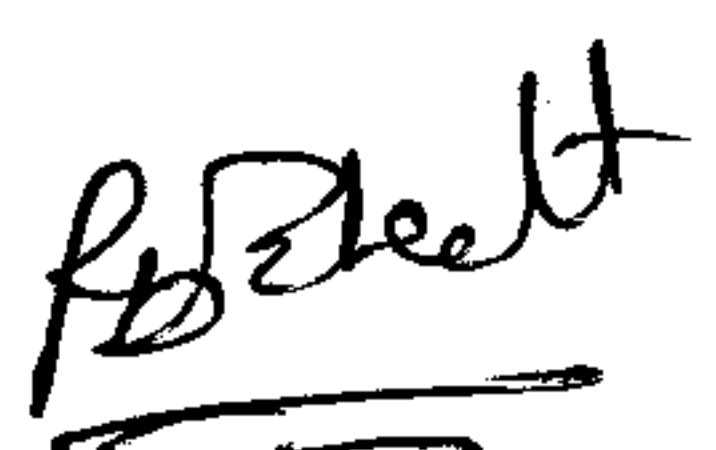
Neesa Leisure Ltd.

V/s.

Subramania Chandrasekar

Section of the Companies Act:

Section 73(4) of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	ASHOK SACHDEVA	A-R		
2.	RAVISH BHATT	,		

ORDER

Learned Advocate Mr. Ravish Bhatt present for Applicant/ Original Respondent.
Authorised Representative Mr. Ashok Sachdeva present for Respondent/ Original
Petitioner.

Heard Learned Counsel for Petitioner.


Perused the petition.

The grievance of the Applicant appears to be for the second adjournment petition
cost was imposed without considering the plea of the counsel for the Applicant that
he is out of station.

This Tribunal after considering all the facts imposed costs.

There are no grounds to recall the order, However Applicant is permitted to pay the
cost by next date of hearing failing which further steps follow.

Application is ordered accordingly.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 26th day of May, 2017.